

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.58/(GOA)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: M/s. Amsar Pvt. Ltd.

V/s.
M/s. Amsar Goa Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	M.S. Bhandari adv	Adv.	
	V.P. VERMA	for Respondents	<u>V. Verma</u>

Order

C.P. No. 58/397-398/CLB/MAH/2014

1. There are cross-petitions viz. T. C.P. 58/2014 and T.C.P. 74/2014 Respondent Present None for Petitioner
2. In C.P. No. 58 and C.P. No. 74 Ld. Adv. Mr. M.S. Bhandari is present. He has placed on record the proof Notice issued to the other sides pertaining to both the C.P(s)
3. Date of hearing was duly communicated to the other side, still none appeared.
4. In the past as well no one was present from the side of Petitioner/Respondent
5. Last opportunity to the Petitioner/respondent, hereby granted in respect of both the C.P(s)

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6. Next date of hearing of both the C.P(s) is fixed on 25.10.2016, duly announced in the Court with a direction to the Ld. Counsel present, to communicate to the other side.
7. The notices are required to be issued to Petitioner at the address mentioned in C.P. 74/2014
8. Due intimation to both issued by our office.

Dated: 14.09.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)